Supplementary Cause List-1 Sr. No. 6

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

BA No. 86/2016

Harmeet Singh

.....Applicant(s)

Through :- None

V/s

State through P/S Surankote, Poonch

.....Non-Applicant(s)

Through :- Mr. Aseem Sawhney, AAG (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 11.06.2020

The petitioner was granted interim bail by this Court vide order dated 31.12.2016 and till date no violation of the order passed by this Court has been reported by the respondent.

In view of the above, interim bail granted by this Court on 31.12.2016 to the petitioner is made absolute with liberty to the respondent to approach the trial court in the event of violation of order dated 31.12.2016 (supra).

Disposed of as such.

(RAJNESH OSWAL) JUDGE

Jammu 11.06.2020 (Rakesh)

Whether the order is speaking Whether the order is reportable Yes/No Yes/No